

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 32
CA No. 381/2020, 532/2019
& 92/2020
And
CP No. 20/Chd/Pb/19
Under Section 241, 242 & 29, CA 2013
& R 11, NCLT Rules 2016

In the matter of:

Harjinder Singh & Anr.

...Petitioners

Vs

KVA Entertainment Ltd. & Ors.

..Respondents

Present: Mr. Nahush Jain, Advocate for the petitioner in main CP and applicant in CA No.381/2020 and respondent in CA No.92/2020.
Ms. Krishna Dayama, proxy counsel for Ms. Divya Sharma, Advocate for the respondent in main CP and applicant in CA No532/2019, 92/2020 and respondent in CA No.381/2022.

A date is requested by the learned counsel for the parties for making compliance of order dated 18.07.2023. Let the same be done at least one week before the next date of hearing failing which arguments will be heard. Learned counsel for the respondent in main CP bearing CP No. 20/Chd/Pb/19 is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 23.11.2023.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

October 26, 2023
Mukta